## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA No. 768 of 2018 in DFR No. 1500 of 2018

Dated: 16<sup>th</sup> August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

The Tata Power Company Limited (Distribution) Vs.			Appellant(s)
Maharashtra Electricity Regulatory Commission & Ors Respondent(s)			
Counsel for the Appellant(s)	:	Mr. Malcolm Desai	
Counsel for the Respondent(s)	:	-	

## ORDER (IA No. 768 of 2018 – Delay in filing)

There is 30 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of. Issue notice to all the Respondents returnable on 19.09.2018. Dasti, in addition, is permitted.

Registry is directed to number the Appeal and list the matter for admission on <u>19.09.2018.</u>

(I.J. Kapoor) Technical Member mk/tpd (Justice Manjula Chellur) Chairperson